

TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA
(DEPARTMENT OF REVENUE AND BANKING)

NEW DELHI: THE 23rd February, 1977.

NOTIFICATION
INCOME TAX

NO. 1664 (F.No.404/39/77-ITCC): In exercise of the powers conferred by Sub-clause (iii) of Clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises Shri P.R.Mathare, who is a Gazetted Officer of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from the date Shri P.R.Wathare takes over as a Tax Recovery Officer.

Sd/-

(H. VENKATARAMAN)

DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA

The Manager,
Government of India Press,
New Delhi.

No.1664 (F.No.404/39/77-ITCC):

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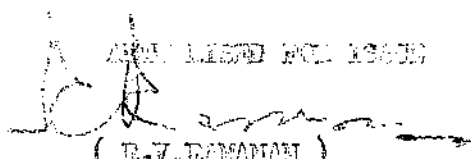
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DIRECTORATE OF INSPECTION (RS&P)

NO.00/ITCC/1624/279/DEE/77

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